

taken a decision to permit cattle grazing in the Bharatpur Bird Sanctuary;

(b) whether the Tourism and Wild Life Society of India had protested against the decision of the State Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Bharatpur Bird Sanctuary was constituted as a National Park in August, 1981, by the Government of Rajasthan. Cattle grazing has been permitted there temporarily pending an alternative solution for which State Government is constituting a Committee consisting of local representatives and officials.

(b) and (c). Yes, Sir. The Society has protested against cattle grazing inside the National Park.

Marketing of Agricultural and Horticultural Products

3497. SHRI JITENDRA PRASAD: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government keeps any kind of control and supervision over the marketing of agricultural and horticultural commodities and vegetables in different leading markets of the country;

(b) if so, the particulars thereof and the law under which marketing is governed in the leading markets of each State with particular reference to Azadpur fruit market at Delhi;

(c) whether the farmers, who produce these marketable commodities have any say in the fixation of wholesale and retail prices of these commodities during the marketing seasons; and

(d) if not, the steps taken or proposed to be taken to associate the pro-

ducer with the fixation of wholesale and retail prices for marketing of these commodities which has so far been left to the marketing committees and "Beyopar Mandal" and other bodies consisting of commission agents and traders in each leading market?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) and (b). Agricultural marketing is a State subject. All the States and the Union Territories, excepting Jammu & Kashmir, Kerala, Meghalaya, Nagaland, Sikkim, A. & N. Islands, Arunachal Pradesh, Dadra and Nagar Haveli, Lakshadweep and Mizoram have necessary legislations for regulating the markets for agricultural produce, including fruits and vegetables. In Kerala, the markets in the Malabar area are regulated under the Madras Commercial Crops Act, 1933. There is no separate legislation for the leading markets in the country. The Azadpur fruit market in Delhi is regulated under the Delhi Agricultural Produce Marketing (Regulation) Act, 1976.

(c) The produce brought to the regulated market is sold through open auction.

(d) The market committees, set up under the legislations mentioned against (a) & (b) above have on them representatives of the farmers. However, fixation of prices is not one of the functions of these committees. As stated against (c) above, the prices are determined by open auction.

Pollution of Delhi Atmosphere

3498. SHRI ERA ANBARASU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi atmosphere is getting polluted day by day and becoming poisonous and injurious to health;

(b) whether it is also a fact that the D.T.C. buses are the main cause for such an alarming situation which emit lot of smoke;

(c) whether Government propose to take any action immediately to prevent the atmosphere getting polluted; and

(d) if so, the details thereof and the time likely to be taken to take such action?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARA-
IN SINGH): (a) There is no record-
ed findings of increasing air pollu-
tion in Delhi. However, in order to
asses the prevent status of air qua-
lity and also the factors responsible
for the present status the Delhi Ad-
ministration has sponsored a project
with the Monitoring and Management
Section of the School of Environ-
mental Sciences, Jawahar Lal Nehru
University, New Delhi to conduct a
"Survey of air pollution in Delhi
area" with the following objectives:—

(i) Ambient air quality survey
for Delhi area; and

(ii) Source inventory for Delhi
area.

Based on the findings of the above
Survey the Delhi Administration pro-
pose to draw up a plan of action for
taking remedial and control measures
to reduce air pollution in Delhi area.

(b) No, Sir.

(c) and (b). The Air (Prevention
and Control of Pollution) Act, 1981,
has come into force with effect from
16th May, 1981. The Central Board
for the Prevention and Control of
Water Pollution has already initiated
action for the implementation of the
provisions of the Act.

In order to check and control dust
emissions from the chimneys of In-
draprastha Power Station, the Delhi
Electric Suply Undertaking has for-
mulated a scheme to provide control
equipments in all the chimneys.

Delhi Transport Corporation has also
adopted strict measures to control
emission of excessive smoke from its
buses and no bus found emitting ex-
cessive smoke is outsheded. Any bus
which develops a defect on the road is
immediately withdrawn from the road.

Agricultural Census

3499. SHRI ARJUN SETHI: Will
the Minister of AGRICULTURE be
pleased to state:

(a) whether Government have taken
comprehensive agricultural census this
year; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE
MINISTRIES OF AGRICULTURE
AND RURAL RECONSTRUCTION
(SHRI R. V. SWAMINATHAN): (a)
Yes, Sir.

(b) Agricultural Census is being
conducted in the country with 1980-81
as the reference year on complete
enumeration basis in Land Record
States/Union Territories and on sample
basis in other areas. Data on the
following principal characteristics with
reference to the size of area operated
by the cultivators is being collected:—

(i) Size class-wise distribution of
the number of operational
holdings and area operated.

(ii) Tenancy Status.

(iii) Land Use.

(iv) Crop-wise Area.

(v) Source-wise irrigated area.
Additional information would
be collected through sample
enquiries on holding-wise use
of Inputs such as fertilizers,
livestock, agricultural machi-
nery and implements etc. for
the agricultural year 1981-82.
Agricultural Census is a Cen-
tral Scheme for which an
outlay of Rs. 610 lakhs has
been provided for the Sixth
Five Year Plan period.